

[**Shri Tyagi:** The rebate is granted with respect to goods sent anywhere in Nepal. The necessity of ensuring that all excisable goods have reached Kathmandu and hence of obtaining certificate to that effect arises only due to the fact that their transport to Kathmandu involves enough expenditure so as to render its bringing back to India much too uneconomic. It is for the sake of that very precaution that the certificate has to be obtained on arrival there.]

**श्री एस० एन० दास :** क्या जो बाहर का सामान हिन्दुस्तान में हो कर नेपाल जाता है उस पर भी रिबेट मिलने के लिए यही नियम लागू है कि एम्बेसेडर से सर्टीफिकेट काउंटरसाइन कराया जाय ?

[**Shri S. N. Das:** Does the necessity of such a certificate being counter-signed by the Ambassador arise also in the case of foreign goods that go to Nepal via India, before a rebate could be claimed?]

**श्री त्यागी :** जी हाँ, उस के लिए भी यही नियम है।

[**Shri Tyagi:** Yes, Sir, it does.]

#### UNAUTHORISED IMPORTS

\*383. **Shri Hukam Singh:** Will the Minister of Finance be pleased to state:

(a) the value of properties confiscated by the Customs Authorities for unauthorised imports during 1951-52;

(b) the value of fine recovered in lieu of confiscation; and

(c) the value of confiscated goods sold and the price realised?

**The Minister of State for Finance (Shri Tyagi):** (a) The value of properties confiscated by the Customs authorities for unauthorised imports during 1951-52 is Rs. 3,17,76,600 approximately.

(b) The amount of fines recovered in lieu of confiscation is Rs. 64,33,500 approximately.

(c) The appraised value of the confiscated goods sold is Rs. 21,44,000 approximately and the price realised so far is Rs. 20,77,100 approximately.

**Shri Hukam Singh:** Does this amount of Rs. 3 crores include all the confiscations at the land customs posts?

**Shri Tyagi:** Yes, Sir.

**Shri Hukam Singh:** Whether there were any confiscation of the articles of import which were first put on the O.G.L. and when commitments had been made subsequently were brought under some licence?

**Shri Tyagi:** If the hon. Member has information about some particular goods and tells me, then I may make enquiries. There may probably be some such goods, but the matter has to be investigated.

**Shri Gurupadaswamy:** What are the articles which are imported illegally and how much and from which country? How do those articles compare with the authorised imports?

**Shri Tyagi:** The articles so imported are numerous. They are imported against section 18 of the Sea Customs Act, under which import of certain goods is prohibited altogether. There are some commodities which have been notified under section 19 of the Sea Customs Act, whereby Government prohibits or restricts the import of certain articles from time to time. There are the Import and Export Control Acts, the Dangerous Drugs Act, the Foreign Exchange Regulation Act. There are so many commodities the import of which is altogether prohibited or restricted.

#### BRAILLE SCRIPT

\*384. **Shri Hukam Singh:** Will the Minister of Education be pleased to state:

(a) whether any International Conference was convened to study the possibility of evolving a single Braille Script for the World; and

(b) whether there is a common Braille code for our country?

**The Minister of Communications (Shri Jagjivan Ram):** (a) Yes, Sir. Three International Conferences were convened by UNESCO to study the possibility of evolving a single Braille script for the world.

(b) Yes, Sir. The common Braille code for Indian languages is known as Bharati Braille.

**Shri Hukam Singh:** What was the result of the deliberations of that Conference? Was any common Braille Code evolved for the whole world or not?

**Shri Jagjivan Ram:** Not yet. Efforts are being made still.

**Shri Hukam Singh:** May I know whether there is any central printing press also for this Bharati Braille?

**Shri Jagjivan Ram:** Yes, a central printing press has been established at Dehra Dun.

**Shri Hukam Singh:** May I know whether the school imparts education in Hindi alone or in other principal Indian languages as well?

**Shri Jagjivan Ram:** This is for Hindi as well as for other Indian languages.

**Shri Hukam Singh:** Is there any Braille connotation for music in this institution?

**Shri Jagjivan Ram:** I cannot say definitely.

#### CIVILIAN GAZETTED POSTS

**\*385. Shri Hukam Singh:** Will the Minister of Defence be pleased to state:

(a) the number of applications received by the Selection Board from the retrenched and surplus military and Civilian Officers for absorption in Civilian Gazetted posts; and

(b) the number selected by the Selection Board and the number actually absorbed?

**The Minister of Defence (Shri Gopaldaswami):** (a) 2,996.

(b) 48 were selected of whom two have so far been absorbed. The others have not yet accepted the offer of appointments made to them.

**Shri Hukam Singh:** Does the selection board consist of military officers alone or are any civilians also represented on it?

**Shri Gopaldaswami:** There is a member of the U.P.S.C. on it.

**Dr. Gangadhara Siva:** May I know how many applications have been received from members of the Scheduled Castes and how many of the applicants have been selected?

**Shri Gopaldaswami:** I am afraid, Sir, I have not got that information.

#### HINDUSTAN AIRCRAFT LTD.

**\*386. Shri B. R. Bhagat:** Will the Minister of Defence be pleased to state:

(a) whether the Share-Capital of the Hindustan Aircraft Ltd., is proposed to be increased; and

(b) if so, by how much?

**The Minister of Defence (Shri Gopaldaswami):** (a) and (b). It was recently decided to increase the share capital of Hindustan Aircraft Ltd., by Rs. 200 lakhs.

**Shri B. R. Bhagat:** Who will own these shares? Will they be Government or non-Government owned?

**Shri Gopaldaswami:** The whole of the two crores will be Government of India's funds.

**Shri B. R. Bhagat:** Are there non-Governmental shares in this company?

**Shri Gopaldaswami:** No, at present the share capital is divided between the Government of Mysore and the Government of India.

**Shri B. R. Bhagat:** May I know whether there is a proposal to transfer this concern to the Production Ministry?

**Shri Gopaldaswami:** There is no such proposal.

#### ELECTRICAL ENGINEERING SCHOOL

**\*387. Shri B. R. Bhagat:** Will the Minister of Defence be pleased to state:

(a) whether Government propose to start an Electrical Engineering School at Jamnagar;

(b) if so, for what purpose; and

(c) when the school will start functioning?

**The Minister of Defence (Shri Gopaldaswami):** (a) and (c). The Naval Electrical School has been in commission at Jamnagar since 1942. It is now proposed to build a permanent building to house it.

(b) The main function of the Naval Electrical School is to impart training to Officers and men of the Indian Navy in general, and of the Electrical Branch of the Indian Navy in particular, in the operation and/or maintenance of all Electrical equipment in use in the Service.

#### FIVE YEAR PLAN

**\*388. Dr. Ram Subhag Singh:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that India's five-year plan of development would be converted into a six-year plan to bring it in line with the Colombo Plan; and

(b) if so, what would be the consequent increase in the outlay?